

THE HIGH COURT OF MEGHALAYA: AT SHILLONG

ORDER

Dated 27th January, 2026

No. HCM II/01/2026/Estt/5: Pursuant to judgment dated 15.12.2025 passed by the Hon'ble Supreme Court of India in the matter of Criminal Appeal Nos. 132-133 of 2017 titled "State of U.P. Vs. Ajmal Beg and Etc.", the Hon'ble the Chief Justice is pleased to hereby direct all Courts in the State to take up old pending matters dealing with Section 304-B IPC and 498-A IPC up to 2020 and decide the same expeditiously from the oldest to the latest.

The District Courts are to submit a monthly report to this Registry by the 7th of every month as per the prescribed format.

A copy of the judgment dated 15.12.2025 is enclosed herewith for favour of your kind information and necessary action.

By order;

REGISTRAR GENERAL

Memo. No. HCM II/01/2026/Estt/5-A

Dated 27th January, 2026

Copy to:-

1. The Registrar and PPS to Hon'ble the Chief Justice for favour of kind information of Her Ladyship.
2. All the District & Sessions Judges, Meghalaya, for favour of kind information and necessary action.
3. The Registrar (Judicial Service) for favour of kind information and necessary action.
4. The System Analyst, High Court of Meghalaya, with a request to upload the same in the official website.
5. Office copy.

REGISTRAR GENERAL